To be published in the Gazette of India Extraordinary Part II Section 3, Sub Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 36/2015-2020
New Delhi, Dated: 8th October, 2021

Subject: Inclusion of Ports of Import in continuation to Notification No. 20/2015-20 dated 24.08.2021, Notification No. 23/2015-20 dated 03.09.2021 and Notification No. 32/2015-2020 dated 25.09.2021.

S.O.(E): In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification no. 20/2015-20 dated 24.08.2021 read with Notification No. 23/2015-20 dated 03.09.2021, Notification No. 25/2015-20 dated 13.09.2021 and Notification No. 32/2015-2020 dated 25.09.2021 as under:

The following (1) port is included in addition to the existing (7) ports as stated in the Notifications mentioned above –

- i. Ranaghat Railway Station (INRNG2)
- 2. All other conditions as mandated under Notification No. 20/2015-20 dated 24.08.2021 read with Notification No. 23/2015-20 dated 03.09.2021, Notification No. 25/2015-20 dated 13.09.2021 and Notification No. 32/2015-2020 dated 25.09.2021 shall continue to apply.

Effect of the Notification: The port of Ranaghat Railway Station (INRNG2) has been additionally included for allowing imports under Notification No. 20/2015-20 dated 24.08.2021.

This issues with the approval of Minister of Commerce & Industry.

Amit Yadav

Director General of Foreign Trade&

Ex- officio Addl. Secretary to the Government of India

(File No. M-5012/300/2002/PC-2[A]/Part-VIII/E-29098)